

[See rule 276]

Statement to be furnished by an eligible investment fund to the Assessing Officer under section 9(12) [Schedule I: Paragraph 1(4)]

Part A: Particulars of the Eligible Investment Fund					
1.	Name:				<i>(refer Note 1)</i>
2.	Address:				<i>(refer Note 2)</i>
3.	Permanent Account Number (PAN):				<i>(refer Note 3)</i>
4.	Tax Identification Number (TIN) in the country/region of residence:				
5.	Country of residence:				
6.	E-mail Id:				
7.	Contact Number:	Country Code	Number		
Part B: Other Information					
8.	Financial Year for which the statement is being submitted:				
9.	Tax Year of the Fund:				
10.	Details of Approval if any granted by CBDT:				
	(i)	Date of approval:			
	(ii)	Approval order/letter reference number:			
11.	Whether during the Tax Year the fund has satisfied all the conditions specified in section 9 [Schedule I] and in case of Approved Fund whether conditions subject to which approval was granted, have also been fulfilled <i>(refer Note 4.A-1)</i> :				Yes/No
12.	Whether any person resident in India had any participation interest directly in the fund during the year <i>(refer Note 4.A-2)</i> :				Yes/No
13.	Details of any shareholding agreement entered during the year in respect of any Indian Concern:				
	Sl. No.	Name of the Indian Concern	PAN	Percentage interest	Date of agreement
	1.				
	2.	<i>(Repeat, if required)</i>			
14.	Details of Fund Manager(s) in India rendering services for or on behalf of the Fund:				
	Sl. No.	Name of the Fund Manager	PAN	Securities and Exchange Board of India (SEBI) Registration Number	
	1.				
	2.	<i>(Repeat, if required)</i>			
15.	Whether remuneration paid to the Fund Manager(s) is not less than the amount prescribed <i>(refer Note 4.A-3)</i> :				Yes/No

16.	Amount of profit made by the Fund on its investment:	
17.	Contact details of the representative(s) of the Fund:	
18.	Other details to be provided as separate enclosure:	<i>(attach as per Note 4)</i>

Verification

I, _____ hereby affirm that the information provided above is true and correct to the best of my knowledge. I have not concealed any relevant fact. I am submitting this form in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this form.

Place:

Signature:

Date:

Name:

Designation:

Notes:

- The name shall include full name of the eligible investment fund.
- The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code/zip code.
- TIN in the country/ specified territory of residence. In case no such number is available, then a unique number on the basis of which the assessee is identified by the Government of that country or specified territory of which it claims to be a resident.
- With respect to Part B (Sl. No. 18), following details shall be provided as annexures, namely: —

Annexure	Particulars															
A-1	<p>If No in Part B (Sl. No. 11), provide details and period of non-fulfilment and the reasons thereof: —</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> <th style="text-align: center;">Paragraphs of Schedule I not fulfilled</th> <th style="text-align: center;">From</th> <th style="text-align: center;">To</th> <th style="text-align: center;">Reasons</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">2.</td> <td><i>(Repeat, if required)</i></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Sl. No.	Paragraphs of Schedule I not fulfilled	From	To	Reasons	1.					2.	<i>(Repeat, if required)</i>			
Sl. No.	Paragraphs of Schedule I not fulfilled	From	To	Reasons												
1.																
2.	<i>(Repeat, if required)</i>															
A-2	<p>If Yes in Part B (Sl. No. 12), provide details of person(s) and percentage interest: —</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> <th style="text-align: center;">Name of the Person</th> <th style="text-align: center;">Address</th> <th style="text-align: center;">PAN</th> <th style="text-align: center;">Percentage Interest</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">2.</td> <td><i>(Repeat, if required)</i></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Sl. No.	Name of the Person	Address	PAN	Percentage Interest	1.					2.	<i>(Repeat, if required)</i>			
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2.	<i>(Repeat, if required)</i>															
A-3	If Yes in Part B (Sl. No. 15), provide the basis on which remuneration of the Fund Manager has been calculated.															
A-4	Details of any other activity carried out by the fund or on behalf of the fund in India other than through the fund manager indicated in Part B (Sl. No. 14).															

- Where the region is a specified territory, the same is to be mentioned.
- Some of the information in the form would be pre-filled to the extent possible.
- The amount mentioned in this form is to be filled in rupees unless stated otherwise.